NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI. S. VIJAYARAGHAVAN, MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/5/ (IB)/2017

NAME OF THE PETITIONER(S)

: QUIPPO ENERGY LIMITED

NAME OF THE RESPONDENT(S)

: MMS STEEL & POWER PVT LTD

UNDER SECTION

: 433(e) (f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) N.K. VANAN COUNSEL FOR Applicat James 2) Revalli M Kannan For Rahul Balagi Coursel for Respondent Revalli 31711:

ORDER

Mr. N.K. Vasan, Counsel for Applicant present. Ms. Revathi M.Kannan, Counsel for Respondent present. Both the parties submitted that the matter has been settled by execution of Settlement Deed dated 30.06.2017. The settlement for payment has been worked out as provided under para 7 of the deed. The Settlement Deed is taken on record which shall be worked out as part of the order. Accordingly, the petition is disposed of. However, the applicant is at liberty to approach the Bench in case of any default.

1. Jingaperlan (S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)